

**SHRI JAGJIWAN RAM :** Of course, the interests of the consumers also have to be taken into consideration while fixing the prices of agricultural commodities. I must say that, Government has to consider the interests of producers and consumers in determining prices.

So far as the purchase is concerned, efforts have been made to see that, whatever price we determine is made available to the farmers and there can be no denying the fact that in Punjab, due to the fine marketing system that they have, the Punjab farmers received the procurement price that was fixed. So far as Haryana is concerned, in Haryana the Food Corporation did not procure. It was the State Government's function and I will not presume that the State Government has not taken into consideration the interests of the farmers, that they would not see to the interests of the farmers...

**श्री मधु लिमये :** असलियत क्या है वह बतलाइये न ?

**श्री जगजीवन राम :** असलियत ही मैं ने बतलाई है ।

Except in the initial stages, the farmer did receive the procurement price. In U. P. the difficulty came in two or three districts where some sort of a disease developed and where the marketing organisation has not developed as yet. There was some difficulty in the initial stages and we had to determine what the reduction will be due to the disease. I will not say that in U. P. it was as good as in Punjab. From Punjab there was no complaint; the farmers were satisfied.

**श्री शिवकुमार शास्त्री (अलीगढ़) :** एक तो मैं खाद्य मन्त्री जी को जोकि मुख्य मन्त्रियों के सम्मेलन में इन मूल्यों पर विचार करेंगे उस के लिए उन्हें सावधान करना चाहता हूँ कि अभी पिछले दिनों बुलन्दशहर में भाषण देते हुए उन्होंने यह कहा था कि उत्तर प्रदेश में जो पिछले दिनों गन्ने का मूल्य अधिक किसानों को मिला; उसका श्रेय हम को है । अगर हम नहीं

चाहते तो वह अधिक नहीं हो सकता था । मेरा कहना है कि इस सम्मेलन में मुख्य मन्त्रियों के ऊपर ही मूल्य के निर्णय को न छोड़ दिया जाय क्योंकि अगर वह मूल्य कम हुआ तो उस का अपयश भी आप के ऊपर ही डाल जायगा ।

इस के साथ साथ मैं एक प्रश्न और पूछना चाहता हूँ कि कई प्रकार की क्वालिटी का गेहूँ किसानों के यहाँ उत्पन्न होता है और वह बिकने के लिए बाज़ार में आता है उन से खरीद करते समय उन को इस भ्रमेले में डाल दिया जाता है और जो बढ़िया क्वालिटी का गेहूँ होता है उस को दूसरे या तीसरे नम्बर का बता कर 5-5 और 6-6 रुपये क्विंटल कम पर खरीदा जाता है और इस प्रकार से किसानों को बहका कर उनको कम मूल्य दिया जाता है तो इस भ्रमेले में से वह निकल सकें क्या इस प्रकार की सहायता के लिए भी आप कोई उपाय सोचेंगे ?

**SHRI ANNASAHIB SHINDE :** It has been adequately explained that the views of the Chief Ministers will receive adequate attention. Ultimately, it is the decision of the Government of India with regard to prices.

Regarding the second part of the hon. Member's question, if marketing laws are adequate, naturally the farmers' interests are protected. But we find that in certain areas and certain States existing marketing laws are not adequate to protect the interests of the farmers. We have advised the Food Corporation that they should purchase from the farmers as far as possible so that the farmers' interests are protected.

12. 57 hrs.

#### PAPERS LAID ON THE TABLE

Bokaro Steel Ltd. and Hindustan Steel Works Construction Ltd. Govt. Reviews and Annual Reports

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY

**ENGINEERING (SHRI MOHD. SHAFI QURESHI)** : On behalf of Shri C. M. Poonacha I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) (i) Review by the Government on the working of the Bokaro Steel Limited for the year 1967-68.
- (ii) Annual Report of the Bokaro Steel Limited for the year 1967-68 along with the Audited Accounts and the comment of the comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Hindustan Steel Works Construction Limited, Calcutta for the year 1967-68.
- (ii) Annual Report of the Hindustan Steel works Construction Limited, Calcutta for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-574/69*].

**Orissa Road Transport Company Ltd.  
Govt Reviews and Annual Reports**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF RAILWAYS (SHRI R. L.  
CHATURVEDI)** : On behalf of Dr. Ram Subhag Singh, I beg to lay on the Table--

- (1) A copy each of the following papers under sub-section of (1) of section 619A of the Companies Act, 1956 :-
  - (i) (a) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur for the year 1964-65.
  - (b) Annual Report of the Orissa Road Transport Com-

pany Limited, Berhampur for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) (a) Review by the Government on the working of the Orissa Road Transport Company, Limited, Berhampur for the year 1965-66.
- (b) Annual Report of the Orissa Road Transport Company Limited, Berhampur for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) The statement showing reasons for delay in laying the above papers. [*Placed in Library. See No. LT-575/69*].

**Delhi Motor Vehicle (Second-  
Amendment) Rules**

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH)** : I beg to re-lay on the Table a copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1968, published in Notification No. F.3(39)/66-68-Tpt, in Delhi Gazette dated the 31st October, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [*Placed in Library. See No. LT-2908/68*].

**Performance Budgets of Selected  
Organisation**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P. C.  
SETHI)** : I beg to lay on the Table a copy of the Performances Budgets of Selected Organisations-1969-70. (Hindi and English versions). [*Placed in Library See No. LT-576/69*].